
(2019) 02 CHH CK 0318

Chhattisgarh High Court

Case No: Writ Petition (C) No. 498 Of 2019

Dipendra Kumar
Rathore

APPELLANT

Vs

State Of Chhattisgarh
And Ors

RESPONDENT

Date of Decision: Feb. 19, 2019

Hon'ble Judges: Prashant Kumar Mishra, J

Bench: Single Bench

Advocate: Govind Dewangan, Rajesh Singh

Final Decision: Disposed Of

Judgement

Prashant Kumar Mishra, J

1. The petitioner is owner and title holder of the land bearing Khasra No.362/2, rakba 0.061 hectare, situated at Village Risda, P.H. No.12, Tahsil

Champa, District Janjgir-Champa (CG), which was acquired for construction of National Highway.

2. While assessing compensation payable to the petitioner, multiplier factor of 1 has been applied, whereas, the Division Bench of this Court in WPC

No.1649 of 2017 (Smt. Anita Agrawal Vs. State of Chhattisgarh and others) and other connected petitions, has set-aside the Notification dated

4.12.2014, applying multiplier factor of 1 with direction to the State Government to issue fresh Notification indicating the multiplier factors in terms of

the guidelines laid down in the statute and the judgment of the Division Bench.

3. The following has been held by the Division Bench in para 10, 11 & 12:-

10. Further, the question is not about the power of the State Government to issue such notification, the question is the manner in which such power

has been exercised which can also be levelled as mindless exercise of power since by restricting the multiplier of factor to 1.00, the State is obviously

trying to treat all land owners as one. This will deny to the poor land owners of the remote villagers, fair compensation and rehabilitation, which is the

primary object behind the new Land Acquisition Act of 2013.

11. Drawing analogy from the view taken by the Division Bench of Bombay High Court, which we have quoted with due approval, Court is left with

no option but to strike down the notification dated 04.12.2014 contained in Annexure P/1. A direction is issued that keeping in mind the legal position

which emerges, the State Government will issue a fresh notification indicating the multiplier factors, in terms of the guidelines laid down in the statute

and the judgment.

12. It goes without saying that all awards and compensations in relation to not only these Petitioners but all such persons whose lands have been

acquired and a multiplier of 1.00 has been used for calculating the compensation, the same will be required to be revised and revisited in light of the

new notification, which is required to be notified by the State Government, on priority.

4. In view of the above, the present Writ Petition is disposed of with direction that the petitioner shall move a representation before respondent No.1

within a period of 4 weeks from today. Thereafter, the said authority shall decide the representation within 10 weeks from the date of the State

Government's fresh Notification in terms of the directions issued by the Division Bench.

5. The Writ Petition stands disposed of.